

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.2365/93

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

New Delhi this the 18th day of January, 1994.

Smt. Subash Devi
W/o Late Shri Babu Lal
S/o Shri Roop Chan
Village-Jatshahpur
P.O. Inchhapuri
Distt Gurgaon, (Haryana)

... Applicant

(Advocate: B.N. Bhargava)

Versus

Union of India, through

1. The General Manager,
Northern Railway, Baroda House,
New Delhi.

2. The Divisional Railway Manager,
Northern Railway,
Bikaner.

3. The Divisional Personal Officer,
Northern Railway,
Bikaner.

.... Respondents

(Advocate : None)

ORDER (ORAL)

Hon'ble Shri J.P. Sharma, Member (J)

The applicant alleged herself to be a widow of Shri Babu Lal who had worked in CTXR Delhi Sarai Rohilla and was holder of Casual Labour Identity Card No. 204774. He died on 15.06.1984 on account of illness at the age of 32.

2. On 29th June, 1984 a notice was issued to the respondents for the relief prayed for by the applicant that family pension as well as some assistance for compassionate appointment. None appeared on behalf of the respondents. Notice was sent twice and the service is not complete.

Je

3. I have heard the learned counsel for the applicant for quite sometime but on the basis of the photostat copy of the Casual Labour Identity Card and other documents which are incomplete. The learned counsel request a liberty be granted to him to file a fresh application. He further said that the deceased has worked continuously for certain period and he was conferred with the status of CPC. The learned counsel, therefore, withdraws the application.

4. In view of the above facts and circumstances the application is dismissed as withdrawn with the liberty to the applicant to file the fresh application, if so advised, in accordance with the law. Cost on parties.

J. P. Sharma

(J.P. Sharma)

Member (J)

SSS